

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B. A. No. 3994 of 2020

Md. Asirullah Ansari Petitioner

Versus

The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Rahul Dev, Advocate

For the Opposite Party : Mr. Anup Kumar Topno, A.P.P.

3/27.07.2020 Heard the parties.

Defects as pointed out by the office are ignored.

The petitioner is an accused in connection with Barkagaon P.S. Case No. 87 of 2019.

It has been alleged that the officials of Triveni Sainik and Mining Pvt. Ltd. have received extortion calls from the persons claiming themselves to be the members of JJMP Organisation. The petitioner had confessed and had stated that he had provided the mobile numbers of the officials of the Triveni Sainik and Mining Pvt. Ltd. to the extremists. The petitioner is in custody since 11.02.2020.

Regard being had to the above, the petitioner above named is directed to be released on bail on furnishing bail bond of Rs. 10,000/- (Ten Thousand) with two sureties of the like amount each, to the satisfaction of learned S.D.J.M., Hazaribag in connection with Barkagaon P.S. Case No. 87 of 2019.

(Rongon Mukhopadhyay, J)